

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.05-IA/720(AHM)2024  
in  
C.P.(IB)/225(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Iraki Trading Company  
V/s  
C M Smith & Sons Ltd

.....Applicant

.....Respondent

**Order delivered on 03/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Bhavik Nagori, PCA  
For the Respondent :

**ORDER**

This is an application filed under Section 60(5) & Rule 11 of NCLT Rules, 2016 by Financial Creditor seeking certain amendment in Form-5.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Respondent returnable on next date. The applicant is directed to serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondent are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on

Re-list on-17.05.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**